

**GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS
LOK SABHA
UNSTARRED QUESTION NO. 828
TO BE ANSWERED ON 04.02.2026**

ISSUANCE OF HEADQUARTERS QUOTA FOR TICKET CONFIRMATION

†828. SHRI RAHUL KASWAN:

Will the Minister of RAILWAYS be pleased to state:

- (a) whether it is a fact that in recent times the Ministry of Railways has not been giving priority to special directives of distinguished persons/Members of Parliament regarding the issuance of headquarters quota for ticket confirmation;**
- (b) if so, the details thereof including the number of such directives received and the quota issued during the last three months, zone-wise;**
- (c) whether any complaints have been received from distinguished/Members of Parliament regarding deliberate preferential treatment or irregularities with regard to their directives; and**
- (d) if so, the details thereof and the action taken in this regard?**

ANSWER

**MINISTER OF RAILWAYS, INFORMATION & BROADCASTING AND
ELECTRONICS & INFORMATION TECHNOLOGY
(SHRI ASHWINI VAISHNAW)**

(a) to (d): In order to meet the urgent travel requirements of High Official Requisition (HOR) holders (which includes Central Government Ministers, Judges of Hon'ble Supreme Court/High Courts of various States), Members of Parliament and other emergent demands, who are on the waiting list, a limited accommodation is earmarked as Emergency Quota in different trains and in different classes. The quota is released by the Railways in accordance with the priority as per warrant of precedence and well-established practice being followed since long.

At the time of allotment of accommodation, emergency quota is first allotted for self travel of HOR holders/Members of Parliament, etc., strictly as per their inter-se seniority in warrant of precedence. Thereafter, other requisitions received from various quarters including those from Members of Parliament are considered and the remaining quota is released taking into account various factors like official status of passengers travelling, nature of urgency like travelling on government duty, bereavement in the family, sickness, job interview, etc. Since a large number of requests are received from various quarters at various levels and are dealt with on day to day basis, details of requests received for release of accommodation out of Emergency Quota including those from HOR holders/Hon'ble Members of Parliament are only preserved as per extant guidelines.

Any complaint received from Hon'ble Members of Parliament regarding non release of accommodation out of Emergency Quota is examined and if required, suitable action as per extant guidelines is taken. Separate statistics of such complaints is, however, not maintained.
